at the time of claim verification in the absence | I RETURN OF Pnu.tc SECTOR MANAGERS TO of age proof and nominations; and

(c"t if so. what action Government pro] to take in ihe matter?

THF MINISTER OF FINANCE/^ 'fcTtT tt

(SHRI Y. B. CHAVAN) ; (a) Till 31st March, 1969. I.. I. C'., continued the practice, obtaining prior to nationalisation, of issuing policies %\ idiom prior verification ofage. From 1st April, 1969, however, ihe I., I. C. insisis, as" a rule, upon prior verification of age before i tering a proposal. This rule is relaxed only in exceptional rases.

As regards nomination, the I. I. C. ad the policy holder io execute a nomination of his choice at: the proposal stage itself but il cmnot anti does nol withhold issue oi'a policy on this score as it is solely the prerogative ol' the policy holder either io execute s nomin or not

(b) and (c) As ihe I,, T. C. found thai I claims could not be settled Ior what of proof of age, it decided to insist on proof of • the proposal stage itself. The I.,. I. C. has also relaxed its rules relating to settlement of claims. Under the revised rules, nil claims under policies with sum assured up to Rs. 10,000/- are admitted without insisting on proof or age.

CBIUNO ON DIVIDEND ar NEW AMD fti.n COM PANIE8

*352. SHRI BABUBHA1 M. CHIXAI : Will the वित्त मंत्री of FINANCE; he pleased to slate :

(a) whether it is a fact that there is a proposal under Government's consideration to put a ceiling on dividend of new and old companies : mid

(b) if so, the details thereof and the rea theri ior '.'

THF. MINISTER OF FINAN: are used (SHRI Y. B. CHAVAN) . (a^ and

ii considering from time io time ways and means "I evol\ ing an integrated policy on prices and incomes including Incomes in ihe form of salaries, wages, dividend inte-M : etc. and prices of industrial ; $m < \$ agricultural goods. Details regarding ihe policy on any particular area can 1><- given only when Specific derisions are taken in thai regard.

PARENT 1)EPARTMENTS

to Qestions

•353. SHRI DEV DATT PURI : SHRI K. L. N. PRASAD :

Will the Minister of FINANCE/ art Hat he pleased to state :

(a^ whether it. has come to Government's notice that a serious crisis litis developed in the various public sector undertakings as a result oi a member of top-level managers opting to return Io their parent cadres; and

(b) if so, what steps Government have taken "i' propose to take in this regard '.'

THF. MINISTER OF FINANCE/

SHRI V. P., CHAVAN): (ai and (If) No, crisis Ims developed in the public sector as a result of the reversion of som" deputationists serving in them to their parent cadres, pursuant to the exercise of option by them in favour of such revet sion, as was required in accordance with the Government's decisions on the ARC's recommendations. In many cases, the deputationists have preferred to get absorbed in the concerned enterprises. Even in cases where the deputationists have exercised their option for reversion to ihe parent cadres, successors have been appointed or are in the process of being appointed, according to the procedure. For a number of such vacancies, it has also been found possible to select successors from within the pulilie sector itself.

OPENING OF TOURKT CENTRE NEAR MALAM-e.i'ztiA DAM

DR. K. MATIIEW KURIAN : *354. SHRI K. P. SUBRAMANIA MENON.

Will the Minister of TOURISM AND CIVII, AVIATION/quer site नागर विमानन he pleased io state :

(a) whelher Government have any plan under their consideration for opening a tourist centre mar Mnlambuzha Dam (Palghat Dist. Kerala);

I. if so, the details thereof;

(c) whelher Government li:i\ e received any proposal from the Government of Kerala in this regard ; and

(tl) if so, the details thereof .'